

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.49/(MAH)/2013
CA No. 210/2013

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)


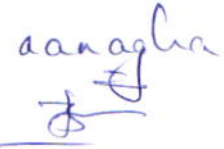
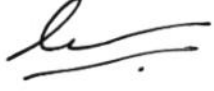
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017

NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.
V/s.

M/s. Shirwal Agro Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1.	Mahesh Athavale	} PCL for Respondent No 1, 2, 3, 6, 7, 9 to 15	
2.	Anagha Anasingaraju		
3.	Bala Mungar Nader	Res. in person	
4.	Adv. Rozin George	Adv. for Respondent	

ORDER

CA 210/2013 IN TCP 49/397-398/NCLT/MB/MAH/2013

1. Learned Representative of both sides are present.
2. From the side of the Petitioner's Representative, it is stated that a reply to be filed pertaining to the e-mail referred by Respondent No.4 during the arguments.
3. On this ground, few adjournments have already been given, hence last chance is granted to the Petitioner to file the reply and circulate the same on or before 04.08.2017 to the Respondents and thereafter, if deem fit, the Respondents can file their counter on or before 24.08.2017.

Contd....2

: 2 :

4. The matter is listed for final hearing on 01.09.2017 with the undertaking given by the Learned Counsel of the Petitioner that no further adjournment shall be sought by him on 1st September 2017; otherwise, the Petition shall be heard and decided on merits.

Sd/-
M.K. Shrawat
Member (Judicial)

Dated : 01.08.2017.